

(d) if not, what are other proposals being considered to provide medical benefits to villages also?

**THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN):** (a) No, there is no scheme in the Central sector for setting up of Medical Colleges in the country during the Fifth-Five-Year Plan.

(b) Medical facilities in the rural areas are provided through a network of Primary Health Centres, Sub-centres, Taluka and District level Hospitals and all citizen can avail of these facilities.

(c) and (d). Government of India have no proposal to open mini hospitals or mobile hospitals in every village. Efforts are being made to develop new schemes for delivery of Health Services in Rural areas in accordance with the Janta Party's manifesto.

भविष्य निधि की राशि जमा न करने पर  
जुर्माना लगाना

592. श्री शिव नारायण सरसुनिया :  
क्या संसदीय कार्य तथा धन मंत्री यह बताने  
की कृपा करेंगे :

(क) क्या भविष्य निधि की राशि समय  
पर जमा न कराने पर दण्ड प्रविशत तक  
जुर्माना किया जाता है;

(ख) क्या जुर्माने को माफ करने का  
कोई प्रावधान नहीं है और न ही इस बारे में  
कोई निश्चित नीति निर्धारित की गई है और  
भविष्य निधि के अधिकारियों की इच्छा ही  
इसमें सर्वोपरि है;

(ग) यदि हाँ, तो क्या सरकार का  
विचार जुर्माने की राशि माफ करने में प्रचलित  
प्रथाओं को समाप्त करने के लिए कोई निश्चित  
नीति बनाने का है ; और

(घ) क्या इस प्रकार का जुर्माना धनक  
संस्थाओं पर लगाया गया जो कि माफ कर  
दिया गया था ?

संसदीय कार्य तथा धन मंत्री (श्री  
रबिन्द्र वर्मा) : (क) कर्मचारी भविष्य निधि  
और प्रकीर्ण उपबन्ध अधिनियम, 1952 की  
धारा 14ख केन्द्रीय और क्षेत्रीय भविष्य निधि  
धायुक्तों को दोषी नियोजकों पर बकाया  
राशि से धनधिक जुर्माने लगाने की शक्तियां  
प्रदान करती है।

(ख) और (घ). कुछ परिस्थितियों में  
क्षेत्रीय भविष्य निधि धायुक्त द्वारा लगाये  
गए जुर्मानों की, इस सम्बन्ध में निर्धारित की  
गई नीति के अनुसार, उच्चतर प्राधिकारियों  
द्वारा पुनरीक्षा की जाती है।

(ग) प्रश्न नहीं उठता, क्योंकि इस  
सम्बन्ध में निश्चित नीति है।

**Strengthening of Friendly Relations  
with Nepal, Bangladesh and Pakistan**

593. SHRI SUSHIL KUMAR DHA-  
RA: Will the Minister of EX-  
TERNAL AFFAIRS be pleased to  
state:

(a) what are the plans of Govern-  
ment of India for further strengthen-  
ing friendly relations with Nepal,  
Bangladesh and Pakistan;

(b) steps being taken in this direc-  
tion; and

(c) if he is likely to visit any of  
these countries in the near future?

**THE MINISTER OF EXTERNAL  
AFFAIRS (SHRI ATAL BIHARI  
VAJPAYEE):** (a) Consistent with  
the policy of friendship with its  
neighbours, the Government of India  
will be continuing the process of fur-  
ther strengthening of relations with  
Nepal and Bangladesh and normalisa-  
tion of ties with Pakistan.

(b) As a part of this process, the Government of India have recently taken important measures to solve some of the outstanding problems with these countries.

Insofar as Nepal is concerned, it was made clear during the King of Nepal's recent visit to New Delhi that the Government of India have no intention to interfere in the internal affairs of Nepal and would seek to promote healthy and good neighbourly relations as well as co-operation on the basis of mutual respect.

An understanding has been reached with the Government of Bangladesh on the Farakka problems and bilateral negotiations are going on to reach a comprehensive agreement. We have also informed the Government of Pakistan of our willingness to have talks on the Satal Project and the Maritime Boundry.

(c) No visit by the Minister of External Affairs is planned at present to Pakistan or Bangladesh. A formal invitation to visit Nepal has been received but due to other prior commitments, it has not been possible so far to avail of it.

**Alleged Complaints against misuse of Funds of Vishwayatan Yoga Ashram, New Delhi**

594. SHRI KANWAR LAL GUP-TA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total amount of grant and loan given by the Government to Shri Dhirendra Brahmachari and his Yoga Ashram;

(b) complaints which came into the notice of the Government against the misuse of funds of Ashram;

(c) what action has been taken by the Government over those complaints;

(d) does Government propose to take over the Yoga Ashram into its possession; and

(e) if so, what steps have been taken so far in this connection?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Grants totalling Rs. 42.69 lakhs have been given to the Vishwayatan Yogashram and Central Research Institute for Yoga.

(b) There have been complaints of embezzlement of public funds, forgery and gross irregularities in the utilisation of funds of the two Yogo Societies.

(c) to (e). The management of the Vishwayatan Yogashram (New Delhi and its Centre at Katra Vaishnodevi) and Central Research Institute for Yoga which is also functioning in the Yogashram premises at New Delhi, has been taken over by the Central Government on 25th May, 1977, under the Yoga Undertakings (Taking over of Management) Ordinance, 1977—No. 8 of 1977 and Government have appointed an Administrator, for the two institutions.

मेसर्स ग्लोब मोटर्स लिमिटेड, दिल्ली द्वारा भविष्य निधि की राशि का जमा न कराया जाना

595. श्री के० लक्ष्मणा : क्या संसदीय कार्य तथा श्रम मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या मेसर्स ग्लोब मोटर्स लिमिटेड भविष्य निधि की राशि जमा कराने में अनेक बार दोषी पाये गये हैं;

(ख) क्या उनका मुख्य लेखापाल कर्मचारियों, नियोजकों से भविष्य निधि की राशि लेने तथा उसे समय पर सरकार के पास जमा कराने के लिए जिम्मेदार है; और

(ग) भविष्य निधि के अंशदान विशेष कर कर्मचारियों की मजूरी से काटी गई राशि को समय पर जमा न कराने के लिये उनके